

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 6274
(TO BE ANSWERED ON 12.04.2017)

PENDING CBI CASES

6274. SHRI FEROZE VARUN GANDHI:

Will the PRIME MINISTER be pleased to state:

- (a) the number of cases that are pending for investigation with the Central Bureau of Investigation (CBI) for different periods from two, five, ten and fifteen years;
- (b) the number of cases relating to disproportionate assets, cheating and forgery out of them;
- (c) the rate of conviction by the CBI; and
- (d) the steps taken/proposed by the Government to increase the conviction rate?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): As on 28.02.2017, 1174 cases are pending under investigation. Out of these, 157 cases are pending for more than 2 years, 36 cases are pending for more than 5 years, 06 cases are pending for more than 10 years and 02 cases are pending for more than 15 years.

(b): Out of these 1174 cases, 108 cases relate to possession of disproportionate assets and 223 cases relate to cheating and/or forgery.

(c): The conviction rate of CBI during the last three years is as under: -

YEAR	CONVICTION RATE %
2014	69.02
2015	65.1
2016	66.8

(d): In order to ensure better conviction rate, Government has taken various measures for improving the functioning of the CBI which, inter alia, includes modernization of CBI, enhanced quality of training, upgradation of infrastructure, creation of additional posts of Public Prosecutors, training of Public Prosecutors, modernization of Central Forensic Science Laboratory (CFSL) etc.
